

①

**FORM - E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

O/c

Speed Post

No. HC.XXXV -04/2019/119/ RTI  
Dated 2<sup>nd</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : ✓ Mr. Yash Sunil Agarwal  
401, Ashray Residency,  
Gaddam Plot, Near Railway Station,  
Akola, Pin: 444001

Sub : Information under RTI Act.

Ref : Your RTI Application dated 18/03/2019, Regd. Vide ID No. 69/2019 dated 04/04/2019 and Letter No. 15011/96/2016-Jus (AU) dated 25/03/2019 of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

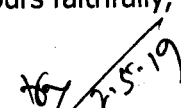
Reply to query 1: This information is related to the Supreme Court of India.

Reply to query 2: Total number of pending cases in the Gauhati High Court as on 31/03/2019 is- 33798 (Statement enclosed).


Reply to query 3: Total number of pending cases in the Subordinate courts under the jurisdiction of the Gauhati High Court as on 31/03/2019 is – 315495. (Statement enclosed).

Enclosed: As stated (2 sheets)

Yours faithfully,

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

  
3-5-19

  
25/5/19

2

o/c

**FORM-D**  
Rejection Order  
[Rule 4 (iii)]

No. HC.XXXV-01/2019/123/ RTI  
Dated 03<sup>th</sup> May, 2019

From: Sri Dhrupad Kashyap Das  
Registrar (Judicial) &PIO  
Gauhati High Court.  
Guwahati – 781 001

To : Rezaul Karim  
S/o Late Abdul Latif,  
R/o House No. 86,  
P.O. & P.S. Hatigaon  
Guwahati-781038

Sub : Reply under RTI Act, 2005.

Ref: Your RTI application dated 17/04/2019 Registered vide ID No. 73/2019  
dated 22/04/2019.

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'The Registrar Administration'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

Encl: IPO no: 43F 144901

31/5.19  
Registrar (Judicial) & PIO  
Gauhati High Court.

Phad 31/5/19.

22/5  
03.05.19.

3

**FORM - E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

o/c

Speed Post

No. HC.XXXV -04/2019/<sup>126</sup>~~200~~ / RTI  
Dated 2<sup>nd</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. Yash Sunil Agarwal  
401, Ashray Residency,  
Gaddam Plot, Near Railway Station,  
Akola, Pin: 444001

Sub : Information under RTI Act.

Ref : Your RTI Application dated 18/03/2019, Regd. Vide ID No. 68/2019 dated 04/04/2019 and Letter No. 15011/96/2016-Jus (AU) dated 25/03/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Copies of Statements of Institution/ Disposal/ Pending of cases in the Gauhati High Court and the Subordinate Courts under its jurisdiction for the last 5(five) years are enclosed.

Enclosed: As stated (2 sheets)

Q  
2-5-19

Yours faithfully,

*W* 2-5-19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

W 2/5/19

4

O/C.

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -02/2019/ ~~119~~ 121 / RTI  
Dated 2nd May, 2019

From: Sri Dhrupad Kashyap Das  
Registrar (Judicial)& PIO  
Gauhati High Court.  
Guwahati - 781001

To : Sajeed Zaman Borah  
House No.- 83, Old Chowk Bazar Road,  
Ward No.3, Near Sivsagar Police Station  
P.O. & P.S. - Sivasagar, 785640  
Assam

Sub: Information under RTI Act.

Ref: Your RTI application dated: 04.04.2019, Regd. Vide ID No.66/2019 dated  
04.04.2019.

Sir,

With reference to the above, the information pertaining to your query is provided  
herein below:

It was mentioned in the Advertisement that the number of vacancies shown is  
indicative only and may vary on either side at the time of final selection. The actual  
vacancy varies because of transfers, promotions and resignations of the employees  
subsequently to the Advertisement and declaration of final results.

3-5-19

Yours faithfully,

2.5.19

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

2/5/19



o/c

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

By Hand -

No. HC.XXXV -02/2019/128/ RTI

Dated 2nd May, 2019

From: Sri Dhrupad Kashyap Das  
Registrar (Judicial)& PIO  
Gauhati High Court.  
Guwahati - 781001

To : Dipankar Mahanta  
C/O Bipul Kalita,  
6 Mile, Dwaraka Nagar,  
Puberun Path H.No. 14,  
Guwahati-781022

Sub: Information under RTI Act.

Ref: Your RTI application dated: 24.04.2019, Regd. Vide ID No.86/2019 dated  
02.05.2019.

Sir,

With reference to the above, the information pertaining to your query is provided  
herein below:

Reply to query: Photocopy of OMR answer script in respect of yourself / Roll No.  
14342 is enclosed herewith.

Yours faithfully,

Encl : as stated

18/4.5.19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

Recd  
Dipankar Mahanta  
7/5/2019

18/5/19

6

**FORM - E**  
Form of supply of information to the applicant  
[Rule 4 (iv)]

e/c

Speed Post

No. HC.XXXV -04/2019/122/ RTI  
Dated 3<sup>rd</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. Yash Sunil Agarwal  
401, Ashray Residency,  
Gaddam Plot, Near Railway Station,  
Akola, Pin: 444001

Sub : Information under RTI Act.

Ref : Your RTI Application dated 18/03/2019, Regd. Vide ID No. 67/2019 dated 04/04/2019 and Letter No. 15011/96/2016-Jus (AU) dated 25/03/2019 of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the information pertaining to your queries is as below:-  
Reply to query no.1: This information is pertaining to The Supreme Court of India.

Reply to query no.2: The Number of sitting judges in the Gauhati High Court is -20 and the sanctioned strength is- 24. Vacancy is - 4.

Reply to query no.3: Copy of the sanctioned strength, working strength and vacancy positions of the Judges in the Sub ordinate courts (State-wise) under the jurisdiction of the Gauhati High Court is provided.

Enclosed: As stated

Yours faithfully,

767/3.5.19

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

W 3/5/19

767/3.5.19

7

ofc

By Speed Post

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2018/129 / RTI  
Dated Guwahati, the 4<sup>th</sup> May, 2019

From Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court.  
Guwahati - 781001

To The Addl. Chief Judicial Magistrate/PIO  
F.T.C., Karimganj  
Karimganj  
Assam, Pin: 788710

Sub: Request for information under Right to Information Act, 2005.

Ref : RTI application by Ms. Pranita Kalita (copy enclosed), Regd. Vide ID.No. 87/2019 dated 02/05//2019.

Sir,

With reference to the above, I am forwarding herewith a RTI application dated 29/04/2019 of Ms. Pranita Kalita.

In case the information sought for by the applicant does not fall under your jurisdiction, it may, please, further be transferred/forwarded to the Public Authority under Section 6(3)(i) of the Right to Information Act, 2005, to which the subject matter is more closely connected, with an intimation to the applicant and this Registry.

Encl: As stated above.

Yours faithfully

*4-5-19*  
Registrar (Judl) & PIO  
Gauhati High Court, Guwahati

**Memo No.** No. HC.XXXV -14/2018/ 130 / RTI, Dated 04/05/2019  
Copy to:

Ms. Pranita Kalita, R/o Chandan Nagar, Borsojai, Ghoramara, Beltola, Byelane-AsomiPath, H/no. 35 Guwahati-781028, you are requested to approach the above PIO for getting the information.

*4-5-19*  
*4-45 P.m.*

*4-5-19*  
Registrar (Judl) & PIO  
Gauhati High Court, Guwahati

*4/5/19*

Q

O/c

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

Spl. Hmng -

Speed lost -

NO.HC.XXXV - 14/2018/ 131 /RTI  
Dated Guwahati, the 4<sup>th</sup> May, 2019

From Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court.  
Guwahati - 781001

To ✓ The Chief Judicial Magistrate /PIO,  
Kamrup at Guwahati  
Assam - 781001.

Sub: Request for information under Right to Information Act, 2005-regarding.

Ref : RTI application by Shri Kartik Jain, E9 Chanmari, Mizoram (copy enclosed), Regd. Vide ID.No. 94/2019 dated 03/05/2019.

Sir,

With reference to the above, I am further forwarding herewith a RTI application dated 05/03/2019 of Sri Kartik Jain, received on 03/05/2019 through the Section Officer & CAPIO, Ministry of Law & Justice, Department of Justice, Government of India, New Delhi, vide his letter No. 15011/96/2016-Jus (AU) dated:20/04/2019, for necessary action.

In case the information sought for by the applicant does not fall under your jurisdiction, it may please further be transferred/forwarded to the Public Authority under Section 6(3)(i) of the Right to Information Act, 2005, to which the subject matter is more closely connected, with an intimation to the applicant and this Registry.

Yours faithfully,

Encl: As stated above.

16/5/19  
Registrar (Judl) & PIO  
Gauhati High Court, Guwahati

**Memo No.** No. HC.XXXV -14/2018/ 132/ RTI, Dated 4<sup>th</sup> May, 2019

Copy to:

✓ Sri Kartik Jain, E9 Chanmari, pin- 796007, Mizoram, you are requested to approach the above PIO for getting the information.

16/5/19  
Registrar (Judl) & PIO  
Gauhati High Court, Guwahati

16/5/19



69

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2018/133/RTI  
Dated Guwahati, the 4<sup>th</sup> May, 2019

Spl. Mag -  
Speed  
Post

From Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court.  
Guwahati - 781001

To The Chief Judicial Magistrate /PIO,  
✓ Kamrup at Guwahati  
Assam - 781001.

Sub: Request for information under Right to Information Act, 2005-regarding.

Ref : RTI application by Shri Kartik Jain, E9 Chanmari, Mizoram (copy enclosed), Regd. Vide ID.No. 91/2019 dated 03/05/2019.

Sir,

With reference to the above, I am further forwarding herewith a RTI application dated 05/03/2019 of Sri Kartik Jain, received on 03/05/2019 through the Section Officer & CAPIO, Ministry of Law & Justice, Department of Justice, Government of India, New Delhi, vide his letter No. 15011/96/2016-Jus (AU) dated:20/04/2019, for necessary action.

In case the information sought for by the applicant does not fall under your jurisdiction, it may please further be transferred/forwarded to the Public Authority under Section 6(3)(i) of the Right to Information Act, 2005, to which the subject matter is more closely connected, with an intimation to the applicant and this Registry.

Yours faithfully,

Encl: As stated above.

15/5/19  
Registrar (Jud) & PIO  
Gauhati High Court, Guwahati

**Memo No.** No. HC.XXXV -14/2018/ 133-134 / RTI, Dated 4<sup>th</sup> May,2019

Copy to:

✓ Sri Kartik Jain, E9 Chanmari, pin- 796007, Mizoram, you are requested to approach the above PIO for getting the information.

15/5/19  
Registrar (Jud) & PIO  
Gauhati High Court, Guwahati

Q. Das  
06.05.19



**FORM – E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

O/c

Speed Post :

No. HC.XXXV –01/2019/136/ RTI

Dated:06<sup>th</sup>May,2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Ameen Jauhar  
D-359, Lower Ground Floor,  
Defence Colony,  
New Delhi- 110024

Sub : Information under RTI Act.

Ref : Your RTI Application dated 16/04/2019, Registered Vide ID No. 78/2019  
Dated 24/04/2019.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below:

Reply to query No 1.: Statistics of the Gauhati High Court at Guwahati is maintained by the Statement Section of Gauhati High Court. The Section functions under the guidance of the Registrar (Judicial).Incumbent Registrar (Judicial) is a Assam Judicial Service (AJS) Grade-I Officer.

Reply to query No 2: Data related to institution / disposal of cases of all the Judicial courts of Assam, Nagaland, Mizoram and Arunachal Pradesh. The information sought for is available online as 'Statistics' section of [www.ghconline.gov.in](http://www.ghconline.gov.in).

Reply to query No 3 : the Statistics are available online in public domain.

Reply to query No 4: Yes.

Reply to query No 5: No.

8  
7-5-19

Yours faithfully,

16/5/19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

Phane 6/5/19

11

**FORM - E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

e/c.

Speed Post -

No. HC.XXXV -04/2019/137/ RTI  
Dated 7<sup>th</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr.Sudip Dhar  
1<sup>st</sup> Link Road,  
Lane No.6  
House No.38, Assam  
Pin:-788006

Sub : Information under RTI Act.

Ref : Your RTI Application dated 02/02/2019, Regd. Vide ID No. 80/2019 dated 24/04/2019 and Letter No. 15011/96/2016-Jus (AU) dated 30/03/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the information pertaining to your queries is as below:

Reply to Query nos. 1,2,3,4,5,6,7 and 8: The informations sought for are part of the case record . Providing certified copies of case record through RTI application is exempted by the provision of Rule 5 (e) of the Gauhati High Court (RTI) Rules, 2008. These informations are to be obtained by adhering to the Rules framed under the provision of Gauhati High Court Rules-2007 (rules relating to certified copies- copy of the said rule is enclosed and is also available online at [www.ghconline.gov.in](http://www.ghconline.gov.in)).

Enclosed: As stated above.

Yours faithfully,.

Q/  
8-5-19

8/5/19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

Dhar 9/6/19



**FORM – E**  
Form of supply of information to the applicant  
[Rule 4 (iv)]

o/c

No. HC.XXXV –01/2019/ 138 / RTI  
Dated 8<sup>th</sup> May, 2019

From: Sri Dhrupad Kashyap Das,  
Registrar (Judicial) & PIO,  
Gauhati High Court,  
Guwahati-781001

To: ✓ Seema Gupta,  
E-101, Ansari Nagar (East)  
New Delhi - 110029

Sub: Information under RTI Act.

Ref: Your RTI Application dated 22/04/2019, Regd. Vide ID No. 74/2019 dated 24/04/2019, ID No.75/2019 dtd. 24/04/2019, ID.No.76/2019, dtd. 24/04/2019 and ID. No 77/2019 dtd: 24/04/2019.

With reference to the above, the information pertaining to your queries in the various Applications referred to above, is as below:

1. Separate data on Number of sanctioned posts of Judicial Officers working in each district Court under the jurisdiction of Gauhati High Court in the years 2015, 2016, 2017 and 2018 is not available in the format required, however, station wise list of sanctioned posts of these years are maintained.
2. Under the Jurisdiction of Gauhati High Court, Judicial Officers are recruited through centralized recruitment and thereafter they are appointed in various districts depending upon the number of cases pending. Judicial Officers are not recruited in each district separately.

9-5-19

Please be noted that under the RTI Act, information as it exists only is to be provided.

Yours faithfully,

18/5/19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

18/5/19

13

**FORM-D**  
Rejection Order  
[Rule 4 (iii)]

8/c

Speed Post

No. HC.XXXV-01/2019/136 / RTI  
Dated 06<sup>th</sup> May, 2019

From: Sri Dhrupad Kashyap Das  
Registrar (Judicial) &PIO  
Gauhati High Court.  
Guwahati – 781 001

To : ✓ Hajarimayum Subadani Devi  
Wangkhei Thangapat Mapal,  
Near IPC Club,  
Thangjam Leirak, Imphal East  
Imphal-795001, Manipur

Sub : Reply under RTI Act, 2005.

Ref: Your RTI application dated 24/04/2019 Registered vide ID No. 88/2019  
dated 02/05/2019.

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Public Information Officer'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

① 6-5-19  
7-5-19  
Enclo: IPO no: 40F 407690

76/6-5-19  
Registrar (Judicial) & PIO  
Gauhati High Court.

6/5/19

**FORM – E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

By Hand -

No. HC.XXXV -01/2019/ 139 / RTI

Dated 8<sup>th</sup> May, 2019

From: Sri Dhrupad Kashyap Das,  
Registrar (Judicial) & PIO,  
Gauhati High Court,  
Guwahati-781001

To: Mr. Pranita Kalita  
R/o H/o-35,  
Bye lane Asomi Path to Chandan Nagar Ghoramara  
Beltola, P.S. Hatigaon  
P.O. Beltola, Pin- 781028

Sub: Information under RTI Act.

Ref: Your RTI Application dated 02/05/2019, Regd. Vide ID No. ~~89/2019~~ <sup>87A/2019</sup> dated 02/05/2019.

With reference to the information sought for by you in connection with the last pay drawn by Sri Uttam Ch. Bhuyan (Rtd. Chief Translator of the Gauhati High Court), relevant information is enclosed herewith.

Enclosed: As stated.

Pranita kalita.

Yours faithfully,

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

(M) 8/5/19.

15

O/c

**FORM - E**  
Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -04/2019/14/ RTI  
Dated 13<sup>th</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. Prabhjot Singh,  
Plot Number 155  
Amantarn Colony,  
Kailash Nagar Road,  
Basti Jodhewal, Ludhiana  
Punjab-141007

Sub : Information under RTI Act.

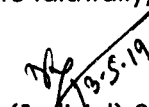
Ref : Your RTI Applications dated 22/03/2019, Regd. Vide ID No. 90/2019 dated 03/05/2019 and Letter No. 15011/96/2016-Jus (AU) dated 13/04/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.


Sir,

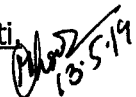
With reference to the above, the information pertaining to your query:

Regarding the Courts Dealing with disputes between persons with disabilities; no separate courts for persons with disabilities exist in the state of Assam at present.

Yours faithfully,

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

  
15.05.19.

  
13.5.19

16

o/c

**FORM - E**  
Form of supply of information to the applicant  
[Rule 4 (iv)]

Speed Post

No. HC.XXXV -04/2019/142 / RTI  
Dated 9<sup>th</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Ms. Ruchita Patel  
605, Dalamal Chambers,  
Vitthaladas Thackersay Marg,  
Behind Income-Tax Office  
New Marine Lines, Mumbai  
Maharashtra- 400020

Sub : Information under RTI Act.

Ref : Your RTI Application dated 26/03/2019, Regd. Vide ID No. 82/2019 dated 24/04/2019 and Letter No. 15011/96/2016-Jus (AU) dated 06/04/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the information pertaining to your queries is as below:

Reply to query no.1: Generally 1(one) number of Bench is assigned to hear Bail and Anticipatory Bail(A.B.) Applications in the Gauhati High Court. However, if situation demands, one more Bench is added by the Hon'ble The Chief Justice to hear Bail and A.B. Applications.

Reply to Query nos.2,3&4: The information is provided in tabular form below:

Sl. No	Year	No. of Bail & Anticipatory Bail Applications Filed	No. of Bail & Anticipatory Bail Applications disposed	Minimum & Maximum time for disposal of Bail & Anticipatory Bail Applications Filed
1.	2015	AB-3620 Bail Appln.-1871	AB - 3620 Bail Appln-1871	<u>Anticipatory Bails</u> Minimum- 0 days Maximum-2230days <u>Bail Applications</u> Minimum- 0 days Maximum-6571 days
2.	2016	AB-2724 Bail Appln.-1481	AB - 2724 Bail Appln.-1481	
3.	2017	AB-3157 Bail Appln.-1898	AB - 2637 Bail Appln.-1773	
4.	2018	AB-4012 Bail Appln.-2987	AB - 3913 Bail Appln.-2930	

Yours faithfully,

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.



**FORM - E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

*Speed Post*

No. HC.XXXV -02/2019/147 / RTI  
Dated 17<sup>th</sup> May'2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Ms. Tage Asha  
C/o H.O.D. Dept. of Botany  
R.G.U. Road Hills, Doimukh  
Papumpare Dist.,  
Arunachal Pradesh-791112

Sub : Information under RTI Act.

Ref : Your RTI Application dated 05/04/2019 – Registered Vide ID No. 85/2019  
dated: 30/04/2019.

Sir,

Photocopy of OMR answer sheet in respect of yourself (Roll No. 376) including Answer sheet according to subject wise Stenographer Grade-II examination cum Practical Test as well as individual marks obtained by all qualifying candidates, has been prepared. You are to pay cost of Rs. 80/- (Rupees Eighty ) only (i.e. @ Rs. 5/- per sheet for 16 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

*21-5-19*

Yours faithfully,

*782/12/5/19*  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*17/5/19*

18

**THE GAUHATI HIGH COURT**

Speed Post

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 02/2019/ 144/RTI  
Dated Guwahati, the 17 of May, 2019

From: Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr.Dumgan Khabom Singpho,  
Gauhati High Court  
Itanagar Permanent Bench,  
D-Sector, Naharlagun,  
Arunachal Pradesh

Sub: Information under RTI Act.

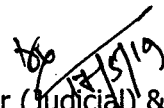
Ref: Your RTI application dated :11.03.2019, Regd. Vide ID No.44/2019 dated  
12-3-2019 and our reply vide letter no.HCXXXV/02/2019/79/RTI/ dated  
05.04.2019

Sir,

In continuation to this Registry's letter 05/04/2019 under reference, this is to  
inform you that the mark obtained by you in the written examination is 56.

21-5-19

Yours faithfully,

  
Registrar (Judicial) & PIO  
Gauhati High Court

17/5/19

99

**FORM – E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

o/c  
Speed Post

No. HC.XXXV -04/2019/145/ RTI

Dated: 21<sup>st</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. Seshubabu  
4-199, Nagaramma Talli Veedhi,  
Rajiv Center, Mangalagiri,  
Andhra Pradesh, Pin: 522503

Sub : Information under RTI Act.

Ref : Your RTI Applications dated 24/01/2019, Regd. Vide ID No. 81/2019 dated 24/04/2019 and Letter No. 15011/96/2016-Jus (AU) dated 30/03/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below:

Reply to Query No.1&2: The information sought for do not relate to the Gauhati High Court and the information is not held by this PIO.

Reply to Query No.3: The dress code of advocates in the Gauhati High Court is govern by the provisions of Rules made under the Gauhati High Court Rule, 2015 and the Rules made under section 49(1)(gg) of the Advocates Act, 1961. Copies of relevant portion of the Rules are enclosed. There is no express provision of exemption prescribed in the Rules in respect of handicapped advocates.

Reply to Query No.4: The information sought for relate to the Government.

Reply to Query No.5: Copy of Statement of pending cases of the Gauhati High Court, as on 30/04/2019 is enclosed.

'Reasons' do not come under the purview of RTI Act, 2005.

Enclosed as stated

22-5-19

Yours faithfully,

21-5-19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

21/5/19

20

**FORM - E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

o/c

Speed Post

No. HC.XXXV -04/2019/149 RTI  
Dated 13<sup>th</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. Vineet Tayal,  
301 Eden O Block,  
Godrej Garden City,  
Ahmedabad- 382470

Sub : Information under RTI Act.

Ref : Your RTI Applications dated 08/03/2019, Regd. Vide ID No. 92/2019 dated 03/05/2019 and ID No.93/2019 dated 03/05/2019 and Letter No. 15011/96/2016-Jus (AU)dated 20/04/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the information pertaining to your queries as regards the cases registered and the present status of Male rape cases in the last 5 years, cannot be provided as because no such separate data is maintained.

Please be noted that under the RTI Act, information as it exists only is to be provided.

Yours faithfully,

13/5.19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

13.5.19

15.05.19

h  
v

**FORM – E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

Speed Post

No. HC.XXXV –04/2019/ 143 / RTI  
Dated:17<sup>th</sup>May,2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. Riteshkumar Laxmanbhai Panchal,  
A-102, SV Heights,  
Opp.Maithri Layout Exit Gate,  
Hope Farm Junction  
Pin: 560066

Sub : Information under RTI Act.

Ref : Your RTI Applications dated 14/03/2019, Regd. Vide ID No. 99/2019 dated 03/05/2019 and Letter No. 15011/96/2016-Jus (AU)dated 24/04/2019 of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice),Government of India.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below:

As per the High Court Cases databases, there is no record of any case against the applicant.

21-5-19

Yours faithfully,

782 17/5/19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

17.5.19

12/22

**FORM 'D'**  
Rejection Order  
[Rule 4 (iii)]

By Speed Post.  
o/c



No. HC.XXXV-1/2019/146/ RTI  
Dated 20<sup>th</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court

To : Mr. Sanjay Kumar/Ms. Arpita Sawhney  
PERFEXIO LEGAL,  
Attorneys-at-Law  
9655, Sector-C, Pocket-9  
Vasant Kunj  
New Delhi- 110070, India

Ref: Your RTI application dated 02/05/2019, Registered Vide ID No: 108/2019 dated: 20/05/2019.

Sir,

With reference to your RTI application received on 20/05/2019 (Regd. ID No. 108/2019), this is to inform you that the requisite fee of Rs 10/- paid through Draft No. 721546 dtd. 07.05.2019, ought to have been in favour of 'Registrar General', Gauhati High Court, as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The Draft so forwarded by you is returned herewith.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

21-5-2019

Yours faithfully,

Enclo: Draft No.721546 Dtd 07.05.2019

H7 20.5.19

**Registrar (Judl) & PIO**  
**Gauhati High Court, Guwahati**

*[Signature]*

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2018/ 151 /RTI  
Dated Guwahati, the 21<sup>st</sup> day of May, 2019

From : Sri Dhruvad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court.  
Guwahati - 781001

To : All Chief Judicial Magistrate  
Barpeta / Baska, Mushalpur / Bongaigaon / Cachar, Silchar / Chirang, Kajalgaon /  
Darrang, Mangaldoi / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara /  
Golaghat / Hailakandi / Jorhat / Kamrup (M), Guwahati / Kamrup (R), Amingaon /  
Karbi Anglong / Karbi Anglong (West) / Karimganj / Kokrajhar / Lakhimpur, North  
Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur, Tezpur / Tinsukia /  
Udalguri, Assam.

Sub: Request for information under Right to Information Act, 2005.

Ref : RTI application by Mr. Dilip N. Vijapurkar of Mazgaon, Mumbai (copy  
enclosed), Regd. Vide ID.No. 103/2019 dated 07/05/2019.

Sir,

With reference to the above, I am further forwarding herewith a RTI application dated 11/10/2018 of Mr. Dilip N. Vijapurkar, received on 07/05/2019 from the Section Officer & CAPIO, Ministry of Law & Justice, Department of Justice, Government of India, New Delhi, vide his letter No. 15011/96/2016-Jus (AU) dated 29/04/2019, for providing information sought for by the applicant under the Subject of the application.

The information may directly be communicated to the applicant.

In case the information sought for by the applicant does not fall under your jurisdiction, it may, please, further be transferred/forwarded to the Public Authority under Section 6(3)(i) of the Right to Information Act, 2005, to which the subject matter is more closely connected, with an intimation to the applicant and this Registry.

Encl: As stated above.

Yours faithfully,

22.5.19  
Registrar (Judl) & PIO  
Gauhati High Court, Guwahati

**Memo No.** No. HC.XXXV -14/2018/ 152 / RTI, Dated: 22/05/2019

Copy to:

✓ Mr. Dilip N. Vijapurkar, 299/D-26, Botawala Building, 12/13, 1<sup>st</sup> Floor,  
R.B.Road, Mazgaon, Mumbai-400 010 post Box No. 6249, you are requested to  
approach the above PIO for getting the information.

24-5-19

22.5.19  
Registrar (Judl) & PIO  
Gauhati High Court, Guwahati

**FORM 'D'**  
Rejection Order  
[Rule 4 (iii)]

No. HC.XXXV-02/2019/153 /RTI  
Dated 20<sup>th</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court

To : ✓ Roshan Kumar Singha  
House No 120, Vill Nimaichandpur Pt 1  
P.O. Nimaichandpur, P.S. Lala  
Dist.: Hailakandi, Assam-788168

Ref: Your RTI application dated 08/04/2019, Registered Vide ID No: 107/2019  
Dated: 17/05/2019.

Sir,

With reference to your RTI application received on 17/05/2019 (Regd. ID No. 107/2019), this is to inform you that the requisite fee of Rs 10/- paid through IPO No. 47F 449432, ought to have been in favour of 'Registrar General', 'Gauhati High Court, as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The Draft so forwarded by you is returned herewith.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

Enclo: IPO No. 44F 449432

18/ 20.5.19  
Registrar (Judl) & PIO  
Gauhati High Court, Guwahati

20.5.19.



**FORM – E**  
Form of supply of information to the applicant  
[Rule 4 (iv)]

Speed Post :

No. HC.XXXV -04/2019/154 / RTI  
Dated:20<sup>th</sup>May,2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. Vaibhav Shah  
Flat no. 405, Polite Castellum,  
Dighi Hills, Near Polite Panorama  
Alandi Road, Dighi  
Pune, Pin:411015

Sub : Information under RTI Act.

Ref : Your RTI Applications dated 07/04/2019, Regd. Vide ID No. 89/2019 dated 03/05/2019 and Letter No. 15011/96/2016-Jus (AU)dated 13/04/2019 of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice),Government of India.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below:

Separate data of pending cases related to cheque bounce is not being maintained, as such the same cannot be provided. However, number of pending cases under the N.I. Act,1881, in the subordinate Courts of Assam, as on 31/03/2019 is - 17442.

Please be noted that under the RTI Act,2005, information as it exists is only to be provided.

*[Handwritten signature]*  
22-5-19

Yours faithfully,  
*[Handwritten signature]*  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*[Handwritten signature]*  
20/5/19.

FORM – E

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -04/2019/155/ RTI  
Dated:20<sup>th</sup>May,2019

Speed Post

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. Shridhar Nagesh Hegde  
HR8, 101/A, Shri Akhila Havyaka Mahasabha,  
8<sup>th</sup> Main, 11<sup>th</sup> Cross,  
Malleshwaram, Bangalore,  
Karnataka, Pin:560003

Sub : Information under RTI Act.

Ref : Your RTI Applications dated 21/03/2019, Regd. Vide ID No. 100/2019 dated 03/05/2019 and Letter No. 15011/96/2016-Jus (AU)dated 24/04/2019 of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice),Government of India.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below:

Reply to Query No.1: Total Number of Judges under the Jurisdiction of Gauhati High Court as on 31.03.2019 is – High Court Judges -20 and judges of the Subordinate Courts – 442 = 462.

Reply to Query No.2 : Salary and Allowance etc of sitting Judges of the High Court:

Basic Pay----- Rs. 2,25,000/-  
DA @12%-----Rs. 27,000/-  
Sumptuary Allowance—Rs. 27,000/-  
SDA -----Rs. 22,500/-  
HRA @24% -----Rs. 54,000/-  
SCA -----Rs.600/-

As well as the salary for the Judges of different courts as per the notification by the Finance Dept Govt. Of Assam is enclosed. Along with the pay scales mentioned in the notification Interim Relif @ 67.5% of Basic pay is applicable to the Judges of Subordinate Courts w.e.f 31.10.2017.

Reply to Query No.3: Total number of cases pending for Judgement, has been enclosed (tabular form).

Enclosed As stated

Yours faithfully,

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

**FORM - E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

*o/c.*

*Speed Post*

No. HC.XXXV -04/2019/156/ RTI  
Dated:21<sup>st</sup> May,2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. Vodela Suresh Babu  
H.No.-8-112, Sri Laxminarasimha Swamy Colony  
Annojiguda, Chatkesar, Medchal District,  
Telangana, Bharat Nirman Volunteer  
Pin: 500088

Sub : Information under RTI Act.

Ref : Your RTI Applications dated 17/09/2018, Regd. Vide ID No. 102/2019 dated 07/05/2019 and Letter No. 15011/96/2016-Jus (AU)dated 28/04/2019 of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice),Government of India.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below:

Reply to Query No.1,2,3&4: The information sought for do not relate to the Gauhati High Court and the information is not held by this PIO.

Reply to Query No.5: Copy of the list of the High Court Judges since independence of the Gauhati High Court is provided herewith. However, the social status of the Judges has not been maintained.

Enclosed as stated

*24-5-19*

Yours faithfully,

*22.5.19*  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*22.5.19*

**FORM 'D'**  
Rejection Order  
[Rule 4 (iii)]

No. HC.XXXV-1/2019/57/ RTI  
Dated 23<sup>th</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court

To : ✓ Salim Ahmed  
Vill.- South Manikuna  
Karimganj  
Assam, Pin:- 788712

Ref: Your RTI application dated 07/05/2019, Registered Vide ID No: 110/2019 dated: 23/05/2019.

Sir,

With reference to your RTI application received on 23/05/2019 (Regd. ID No. 110/2019), this is to inform you that the requisite fee of Rs 10/- paid through IPO No. 43F 080114, ought to have been in favour of 'Registrar General', Gauhati High Court, as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The Draft so forwarded by you is returned herewith.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

Encl: IPO no. 43F 080114

708/24.5.19  
**Registrar (Judl) & PIO**  
**Gauhati High Court, Guwahati**

23.5.19

**FORM – E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV –04/2019/158 / RTI

Dated: 27<sup>st</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. Kartik Jain  
E9 Chandmari  
Aizawl  
Mizoram, Pin: 796007

Sub : Information under RTI Act.

Ref : Your RTI Applications dated 12/03/2019, Regd. Vide ID No. 97/2019 dated 03/05/2019 and Letter No. 15011/96/2016-Jus (AU) dated 23/04/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, pertaining to your query reply is put herein below:

Reply to Query No.1 & 2: Rendering 'Opinion'/ 'Advice' do not fall under the purview of RIT Act, 2005.

Please note that under the RTI Act, information 'as it exists' only is to be provided.

Yours faithfully,

78/ 22/5/19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

27/5/19.

28-5-19

**FORM – E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV –04/2019/159 / RTI  
Dated:27<sup>st</sup> May,2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. Kartik Jain  
E9 Chandmari  
Aizawl  
Mizoram, Pin:796007

Sub : Information under RTI Act.

Ref : Your RTI Applications dated 12/03/2019, Regd. Vide ID No. 96/2019 dated 03/05/2019 and Letter No. 15011/96/2016-Jus (AU)dated 23/04/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),Government of India.

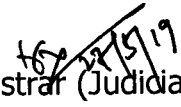
Sir,

With reference to the above, pertaining to your query reply is put herein below:

Reply to Query No.1: Rendering 'Opinion'/ 'Advice' do not fall under the purview of RIT Act, 2005.

Please not that under the RTI Act, information 'as it exists' only is to be provided.

Yours faithfully,

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

  
28-5-19

**FORM – E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV –04/2019/160 / RTI  
Dated: 27<sup>st</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. Kartik Jain  
E9 Chandmari  
Aizawl  
Mizoram, Pin: 796007

Sub : Information under RTI Act.


Ref : Your RTI Applications dated 12/03/2019, Regd. Vide ID No. 98/2019 dated 03/05/2019 and Letter No. 15011/96/2016-Jus (AU) dated 23/04/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

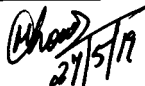
Sir,

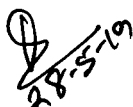
With reference to the above, the available information pertaining to your query is provided herein below:

Reply to Query : The Number of Transfer Petition u/s 24 of the CPC which have been under adjudication and disposed of (w.e.f. 03/01/2018 to 23/05/2019), by the Gauhati High Court are 113 (disposed of = 45 and pending = 68).

Yours faithfully,

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

  
27/5/19.

  
28-5-19

32

**FORM – E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV –04/2019//6/ / RTI  
Dated:27<sup>st</sup> May,2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Mr. Kartik Jain  
E9 Chandmari  
Aizawl  
Mizoram, Pin:796007

Sub : Information under RTI Act.

Ref : Your RTI Applications dated 12/03/2019, Regd. Vide ID No. 95/2019 dated 03/05/2019 and Letter No. 15011/96/2016-Jus (AU)dated 23/04/2019 of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice),Government of India.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below:

Reply to Query : The query pertains to a legal opinion. The RTI Act do not cast an obligation upon the public authority to provide 'Advice' or 'opinion'

Yours faithfully,

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

28-5-19

27.5.19



433

o/c

15

**FORM – E**  
Form of supply of information to the applicant  
[Rule 4 (iv)]

Speed Post

No. HC.XXXV -01/2019//65/ RTI  
Dated 29<sup>th</sup> May, 2019

From: Sri Dhrupad Kashyap Das,  
Registrar (Judicial) & PIO,  
Gauhati High Court,  
Guwahati-781001

To: Hajarimayum Subadani Devi  
Wangkhei Thangapat Mapal,  
Near IPC Club,  
Thangjam Leirak, Imphal East  
Imphal- 795001, Manipur

Sub: Information under RTI Act.

Ref: Your RTI Application dated 15/05/2019, Regd. Vide ID No. 109/2019 dated 23/05/2019.

With reference to the above, the information pertaining to your queries in the application referred to above is as below:

Reply to query No.1: Hon'ble Mr. Justice N.Kotiswar Singh assumed charges as a Judge of the Hon'ble Gauhati High Court on 11<sup>th</sup> October, 2018.

Reply to query No.2: As per the notification vide No. K-13033/03/2018-US.I issued by the Joint Secretary, Ministry of Law And Justice (Dept. of Justice), Government of India, Dated: 6<sup>th</sup> October, 2018; his Lordship assumed the charge of Judge, Gauhati High Court, on 11/10/2018. The assumption of charge by His Lordship was communicated to all concerned; vide this Registry's Notification No.48 Dated: 11/10/2018.

Reply to query No.3: Copy of this Registry's Notification No.48 Dated: 11/10/2018, is enclosed herewith.

30-5-19

Enclosed as stated.

Yours faithfully,

29.5.19

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

29/5/19

34

dc

15\*

**FORM – E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

Speed Post

No. HC.XXXV -04/2019/66 / RTI  
Dated 29<sup>th</sup> May, 2019

From: Sri Dhrupad Kashyap Das,  
Registrar (Judicial) & PIO,  
Gauhati High Court,  
Guwahati-781001

To: ✓ Gurpreet Singh  
H.No.720, Street No.3,  
Kot Mit Singh,  
Tarn Taran Road,  
Amritsar, Pin:- 143022

Sub : Information under RTI Act.

Ref : Your RTI Applications dated 17/04/2019, Regd. Vide ID No.106/2019 dated 15/05/2019 and Letter No. 15011/96/2016-Jus (AU) dated 04/05/2019 of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, pertaining to your query reply is put herein below:

Reply to Query: Statement of pending cases (Gauhati High Court / Sub-ordinate courts) as on 30/04/2019, enclosed.

Present working strength of Judges in Gauhati High Court (as on 30/04/2019) is 20 And in the Sub ordinate courts under the jurisdiction of Gauhati High Court are 442.(as on 31.03.2019).

Separate data of Judge wise pendency of cases not being maintained.

Please note that under the RTI Act, information 'as it exists' only is to be provided.

Information related to remaining portion of your query belongs to the Government.

30-5-19

Enclosed as stated.

Yours faithfully,

29-5-19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

29-5-19



O/C



**FORM - E**

Form of supply of information to the applicant  
[Rule 4 (iv)]

Speed Post -

No. HC.XXXV -01/2019/167 / RTI  
Dated 28<sup>th</sup> May, 2019

From : Sri Dhrupad Kashyap Das  
Registrar (Judicial) & PIO  
Gauhati High Court  
Guwahati-781001

To : Manoj Choudhury  
✓ Kalibari  
Gauripur Ward No.4  
P.O. & P.S. Gauripur,  
Dist. Dhubri, Pin: 783331  
Assam

Sub : Information under RTI Act.

Ref : Your RTI Application dated 21/4/19 Regd. Vide ID No. 105/2019 dated 15/05/2019.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below:

The corresponding revised pay scale of Rs. 5200-20200 + GP2200 is (as mentioned in the advertisement dated 07/09/2015) is published in the Revision Of Pay Rules (ROP) 2017. Which is in public domain, like [www.assamgovt.govt.in](http://www.assamgovt.govt.in).

Yours faithfully,

28/5/19  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

31-5-19

28/5/19